

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/01001/2016

Date of Order: 19.07.2016.

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Shelly Das & Anr.
Vs.
N.S.S.O.

For the Applicant : Mr. PC Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : None

O R D E R (Oral)

Despite service no one appears on behalf of the respondents.

Learned counsel for applicant is heard.

2. Since the prayer of the applicant, seeking employment assistance on compassionate ground as has been preferred before the Director & H.O, SDRD, NSSO is yet to be disposed of by the respondents authority, the OA is disposed of without going into the merits of the matter with a direction upon the concerned respondent no. 2 or any other competent authority to look into the grievance of the applicant, consider the same in accordance with law and to pass an appropriate reasoned and speaking order on the same within a period of 2 months from the date of communication of this order.

3. It is submitted that she lost her husband at a young age when her husband was only 52 years of age. The matter be considered sympathetically and in the light of the law laid down in the case of

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wherein consideration has been directed irrespective of terminal benefits received.

4. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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